

(4) Minutes of the sittings of the Committee relating to the three Reports mentioned above.

12.00 hrs.

STATEMENT RE: PURCHASE OF SHARES OF SHAW WALLACE & COMPANY

(5) Minutes of the sittings of the Committee relating to General Matters.

MR. SPEAKER: You can lay it on the Table.

श्री अटल बिहारी वाजपेयी (ग्वालियर)
अध्यक्ष जी, यह तो करेक्शन के रूप में रखा गया है।

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTY-EIGHTH REPORT AND MINUTES

SHRI AMRIT NAHATA (Barmer): I beg to present the following Report and Minutes of the Committee on Public Undertakings:—

अध्यक्ष महोदय : आप बाद में पढ़ लीजियेगा।

(1) (i) Thirty-eighth Report on Hindustan Machine Tools Limited

श्री अटल बिहारी वाजपेयी : आपने अध्यक्ष जी, आधे घंटे की चर्चा की इजाजत दी थी। उस पर चर्चा हुई, मंत्री महोदय ने जवाब दिया।

(ii) Minutes of the sittings of the Committee relating to the above Report.

अध्यक्ष महोदय : आप प्रश्न तो कर नहीं सकते, फायदा क्या ?

(2) Minutes of the sittings of the Committee relating to—

श्री अटल बिहारी वाजपेयी : इनके वक्तव्य पर सवाल पूछने की हम को छूट हानी चाहिए। और अगर पर्सनल ऐकम लेने में है तो फिर उसी नियम के अन्तर्गत आना चाहिए।

(i) Thirty-ninth Report on Pyrites, Phosphates and Chemical Limited.

(ii) Procedure and Miscellaneous Matters.

अध्यक्ष महोदय : आ जाइये माहव, उसी नियम के अन्दर।

(iii) Action Taken Reports.

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): I lay it on the Table.

RAILWAY CONVENTION COMMITTEE

SIXTH REPORT AND MINUTES

SHRI R. K. SINHA (Fazabad): I beg to present the following Report and Minutes of the Railway Convention Committee:—

Statement

While going through the cyclostyled proceedings of the Lok Sabha for 16th April, 1973 pertaining to half-an-hour discussion on purchase of shares of Shaw Wallace and Company, I was sorry to find that Shri Jyotirmoy Bosu had made certain allegations against me and two of my colleagues Shri Chavan and Shri Mirdha. I was not present in the House at that time as I am not connected with the subject; otherwise I would have refuted the allegation then and there.

(1) Sixth Report on "Rate of Dividend for 1969-70 and 1970-71 and other Ancillary Matters".

(2) Minutes of the 5th to 38th sittings of the Committee.

Shri Bosu made the following remarks against me:—

“Is it not the same story that happened—the Oriental Carpet Manufacturing Company—by Sudarshan Birla and the man went to Shri Lalit Narain Mishra? Shri Lalit Narain Mishra must have taken him to Shri Mirdha”.

I might at the outset make it clear that the above allegation is entirely baseless and politically motivated. The hollowness of the allegation made by Shri Bosu becomes all the more obvious when he states that “Shri Lalit Narain Mishra must have taken him to Shri Mirdha”.

Further I do not know at all either Shri Kalyan Bosu or Shri Sudarshan Birla of O.C.M. Therefore, the question of my taking either of them to Shri Mirdha does not arise. In fact, I have never taken any person to Shri Mirdha not to speak of Shri Kalyan Bosu or Shri Sudarshan Birla.

I am confident that the House will agree with me when I say that all of us are very much interested in upholding Parliamentary conventions and such wild allegations based on pure conjectures against any of the members should be deplored.

12.10 hrs.

INDIRA GANDHI UNIVERSITY BILL

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): I beg to move for leave to withdraw the Bill to establish and incorporate a teaching and affiliating University at Shillong.

MR. SPEAKER: I put this motion moved by Prof. S. Nurul Hasan to the vote of the House ...

SHRI SEZHIYAN (Kumbakonam): On what grounds is he withdrawing it?

MR. SPEAKER: Please do not do it when I am putting it to the vote of the House.

The question is:

“That leave be granted to withdraw the Bill to establish and incorporate a teaching and affiliating University at Shillong.”

The motion was adopted.

PROF. S. NURUL HASAN: Sir, I withdraw the Bill.

SHRI SEZHIYAN: Sir, in the footnote, it has been mentioned:

“A statement containing the reasons for which the Bill is being withdrawn has been circulated to Members on the 24th April, 1973.”

I accept that it has been given, but it has been given by Shri D P Yadav. As per the rules, the Minister in charge of the Bill has to give the explanation for withdrawing the Bill (*Interruptions*)

अध्यक्ष महोदय एक ही मति की तरह बैठे हुए है। एक ही बात है।

SHRI SEZHIYAN: It should have been signed by Prof. Nurul Hasan.

MR. SPEAKER: Instead of the Education Minister, his deputy has signed. It is all right.

12 12 hrs.

NORTH EASTERN HILL UNIVERSITY BILL*

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): I beg to move for leave to introduce a Bill to establish and incorporate a teaching and affiliating University for the hill areas of the North-Eastern region.